

LOK SABHA
UNSTARRED QUESTION NO. 1378
TO BE ANSWERED ON 11.02.2019

Gas Pipelines by GAIL

†1378. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of PETROLEUM AND NATURAL GAS पेट्रोलियम और प्राकृतिक गैस मंत्री be pleased to state:

- (a) the problems faced by the Government in getting gas pipelines laid by GAIL in urban and rural areas along with the measures taken by the Government to resolve the said problems;
- (b) whether the ONGC has not provided NOC to lay the gas pipeline in Shiv Dhara Residency, ONGC point Ankleshwar in District Bharuch of Gujarat even after the request of the peoples' representative;
- (c) if so, the details and the reasons therefor; and
- (d) the details of the action taken on the letter received from the peoples' representative?

ANSWER

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) GAIL has informed that they are facing following problems while laying pipelines in Urban and Rural areas on account of Right of Use (RoU) related issues:
 - i) Stiff resistance from farmers to either re-route the pipeline or demand exorbitant compensation.
 - ii) Non availability of Land Possession Certificate (LPC) or obsolete ownership records delays distribution of compensation.
 - iii) Difficulties in laying pipeline in urban areas because of constrained working space, restricted areas, encroachment issues, existence of utilities, restricted time for working, etc.
 - iv) For re-opening of RoU for repairs/ replacement/ capacity augmentation of existing Pipelines, landowners/farmers demand land compensation afresh although the pipeline work is done in the acquired RoU for which land compensation is already paid.

Government has taken following steps to resolve the problems:

- i) Management and mitigation of problems envisaged in RoU opening/giving front at field level.
- ii) Interaction with district administration and State Government to dispose-off cases related to RoU compensation, disbursement of compensation to owners.
- iii) Review meeting at various levels in Government.
- iv) Project Monitoring Group (PMG) review meetings at State level.
- v) Uploading issues on website on e-Suvidha portal.

(b) to (d) ONGC has informed that Gujarat Gas Ltd. (GGL) came up with a proposal for laying gas pipeline under the road owned by ONGC from their main pipeline to Shiv Dhara residency at Ankleshwar in Bharuch District of Gujarat. The proposal is found to be in contravention to Oil Mines Regulation-2017 (Safe distance regulation). Under Regulation 96 (3) of OMR-2017 'safe distance' required is 30 meter. GGL proposed to lay the gas pipeline alongside ONGC road for installation which was not meeting the safe distance regulation as per OMR-2017. Hence, ONGC could not provide NOC to GGL for laying of said pipeline, being contravening to Oil Mines Regulation-2017. (Regulation 96 (3) of OMR-2017)

It has been informed that Ankleshwar Asset, ONGC has been asked to assess the extent of land available with ONGC for allowing M/s. GGL to lay the pipeline at a safe distance as per Oil Mines Regulation-2017.